

RETROCEDED AREA (APPLICATION OF LAWS) ACT, 1948

47 of 1948

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RETROCEDED AREA (APPLICATION OF LAWS) ACT, 1948

47 of 1948

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Whereas, it is necessary to provide for the application of laws to the Retroceded area. His Highness the Maharaja is pleased to enact as follows

<u>1.</u>.:-

(1) This Act may be called the Retroceded Area (Application of Laws) Act, 1948.

(2) It extends to the whole of Mysore.

(3) It shall come into force on and from the Fifteenth day of August, 1948 which day will hereinafter be referred to as the "appointed day".

<u>2.</u> . :-

In this Act unless there is anything repugnant in the subject or context.

(a) "Bangalore Civil Station" means the area jurisdiction over which has been restored on the 26th day of July, 1947 under Political Department Notification No. 184-P., dated 23rd July, 1947 and published in the Official Gazette, dated 1st August, 1947 together with the military area described in Schedule A annexed to the said notification jurisdiction over which has been restored on the 14th day of August, 1947;

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(b) "Civil and Military Station" means the area comprised within the boundaries of the Civil and Military Station, Bangalore, prior to the 19th day of July, 1947;

(c) "Indian Institute of Science area" means the area jurisdiction over which has been restored on the 19th day of July, 1947 under Political Department Notification No. 174-P., dated 16th July, 1947 and published in the Official Gazette, dated 21st July, 1947;

(d) "Railway lands" means the lands in Mysore occupied by the Bangalore-Madras Branch of the Madras and Southern Manratta Railway including the Hindustan Aircraft siding and the Hospital Town Extension, jurisdiction over which has been restored on the 2nd day of August, 1947 under Political Department Notification No. 197-P., dated 30th July, 1947 and published in the Official Gazette, dated 2nd August, 1947;

(e) "Retroceded Area" means the Bangalore Civil Station, the Railway lands and the Indian Institute of Science area;

(f) "Law" includes Act and any regulation, rule, bye-law, notification or order having the force of law.

3. Except as hereinafter in this Act provided :-

(a) all laws in force in Mysore shall apply to the Retroceded area; and

(b) the laws in force in the Retroceded area immediately before the appointed day shall not/from that day, have effect or be operative in the Retroceded Area.

<u>4.</u>.:-

The enactments in force in Mysore which are set out in the first column of Schedule A to this Act shall apply to the Retroceded area subject to the modifications and restrictions specified in the second column of the said Schedule and the provisions of this Act.

<u>5.</u>.:-

The enactments in force in the Retroceded area immediately before the appointed day which are set out in the first column of Schedule B to this Act shall from that day apply to the Retroceded area subject to the modifications and restrictions specified in the second column of the said Schedule and the provisions of this Act.

<u>6.</u>.:-

Any enactment applied under Section 5 shall, except where the context otherwise requires and except in the modifications and restrictions referred to in Section 5, be construed as if references therein to the authorities, gazette and territories mentioned in the first column of the following table were references to the authorities, gazette and territories respectively mentioned opposite thereto in the second column of the said table. Central Government Governor General or Governor General in Council Federal Railway Authority Provincial Government Governor Chief Controlling Revenue Authority His Majesty or Crown or Crown Representative Resident Central Board of Revenue High Court The Government Court of the Resident Official Gazette of the Crown Representative Gazette of India High Court Official Gazette of the Resident Official Gazette Residency Orders British India Any Province in British India or any part thereof Province Retroceded area Civil and Military Station

7. . :-

Any Court may construe the provisions of any enactment applied under Section 5 and of any notification, order, bye-law, rule or regulation made or issued thereunder with such modifications not affecting the substance thereof as may be necessary or proper in order to adapt them to the matter before the Court.

<u>8.</u>.:-

The enactments in force in Mysore which are specified in Schedule C to this Act shall not apply to or be operative in the Retroceded Area.

<u>9.</u>.:-

Where in any suit or other proceeding whatever filed or initiated in a Court in Mysore after the appointed day and relating to or arising out of any act or transaction done or entered into in the Retroceded area prior to that day, it is necessary to decide any question of personal law which has not been provided for in any enactment in force in the Retroceded area immediately before that day, the personal law applicable to the matter in the Retroceded area immediately before that day shall form the rule of decision.

10. . :-

Insofar as they are not inconsistent with this Act, the provisions of the General Clauses Act, 1899, shall apply to this Act and the enactments applied by this Act, and the provisions of Section 31 of the General Clauses Act, 1899 shall apply to the enactments specified in Section 5 of this Act as if these enactments had been expressed to be applied mutatis mutandis to the Retroceded area.

<u>11.</u> The Retrocession (Application of Laws) Act, 1947 (Act XXIII of 1947), is hereby repealed. :-

But anything done, or any action taken, or appointments made or powers conferred under the provisions of any law in force immediately prior to the appointed day in the Retroceded Area shall be deemed to have been done, taken, made or conferred under the provisions of law in force in the Retroceded area from that day.

SCHEDULE A

Enactments applied Modifications and restrictions The General Clauses Act, 1899

SCHEDULE A [Section 4] Modifications and restrictions In its application to the Acts specified in Section 5, this

Act shall read as if definitions of words and expressions used in any of the aforesaid Acts and not defined in this Act were included therein as they are defined in the General Clauses Act, 1897, as in force in the Retroceded area immediately before the appointed day

Section 29 shall be renumbered as sub-section (1) of that section and the following sub-section added as sub-section (2) "(2) Nothing in this Act shall apply to suite under the Indian Divorce Act as in force

in the Retroceded area"	
Enactments	Modifications
applied	and restrictions
The	For Section 3(1)
Guardian	substitute:
and Wards	"Minor" means a
Act, 1911	person who
	under the
	provisions of the
	Indian Majority
	Act, 1875, as in
	force in the
	Retroceded area
	is to be deemed
	to have not
	attained his
	majority"
The	The Act shall
Negotiable	read as if

Instruments Acts, 1917	Section 85-A of the Negotiable Instruments Act, 1881, as in force in the Retroceded area immediately before the appointed day had been inserted therein
The Transfer of Property Act, 1918	The Act shall read as if the following section had been inserted therein as Section 2-A: "Notwithstanding

anything in this Act any right or liability arising in the Retroceded area out of a legal relation constituted before the appointed day or any relief in respect of such right or liability shall, where it pertains to the Retroceded area, be governed by the provisions of law as then in force

The Mysore Income-tax Act, 1923	in the Retroceded Area" 1. Omit sub- section (4) of Section 2 of the Mysore Excess Profits Tax Act, 1946
The Mysore Excess Profits Tax Act, 1946	2. Notwithstanding anything to the contrary in the Mysore Income- tax Act, 1923, or the Mysore Excess Profits Tax Act, 1946.

LIL IALL UI rates of incometax or excess profits tax applicable to the total income or profits chargeable to income-tax or excess profits tax in the Retroceded area prior to the First day of July, 1948, shall be the same rate or rates as are specified in similar

circumstances in the Indian Income-tax Act, 1922, or the **Excess Profits** Tax Act, 1940, as in force in the Retroceded area, immediately prior to the First day of July, n respect of the tótal income or profits chargeable to income-tax or excess profits tax in the

Retroceded Area prior to the First day of July, 1948, but which has not been assessed until that date, the provisions of the Indian Incometax Act, 1922, and the Excess Profits Tax Act, 1940, as in force in the Retroceded Area immediately before that date shall apply to proceedings

relating to the assessment of such income or profits until the stage of assessment,' and the determination of the income-tax and excess profits tax payable thereon, and the Mysore Income-tax Act, 1923, or the Mysore Excess Profits Tax Act, 1946, as the case may be,

Enactments applied	shall apply to such proceedings M&GAIFIEARISASARIA restrictions
	(c) any appeal or application pending before an income-tax or excess profits tax authority in the Retroceded Area immediately prior to the First day of July, 1948 shall be deemed, on that date, to be an appeal or

application pending before an income-tax or excess profits tax authority in Mysore vested with or ordinarily exercising the functions of such authority and the Indian Incometax Act, 1922, or the Excess Profits Tax Act, 1940 as the case may be, as in force in the Retroceded area immediately prior

to the First day of July, 1948, shall apply to such appeal or application;
(d) in respect of any assessment of income-tax or excess profits tax made in the Retroceded area prior to the first day of July, 1948 or an order passed by an Appellate Assistant
Commissioner of

Income-tax on appeal from an order of assessment of income in the Retroceded area prior tp that date, an appeal or application shall lie to the income-tax or excess profits tax authority in Mysore who would have been entitled to hear such appeal or application if the order of

assessment or appeal had been made in Mysore, provided that the appeal or application is filed or preferred in the circumstances and within the time within which such an appeal or application should have been filed or preferred under the law in force in the Retroceded area

immediately before that date, and the provisions of the Indian Incometax Act, 1922 and the Excess Profits Tax Act, 1940, as the case may be, as in force in the Retroceded area immediately prior to the First day of July, 1948 shall apply to such appeal or application;

(e) where more than half of the total income of any individual, Hindu undivided family, unregistered firm or other association or individuals not being a registered firm or company, accruing, arising or received during the year ending on the 30th day of June, 1948, consists of

income from salaries, interests on securities or dividends or consists of income falling under more than one of these heads, incometax and super tax shall be charged in respect of any such total income at the rates applicable to such income in the Retroceded

area immediately before the First day of July, 1948 1. Nothing in Sections 87-A and 87-C shall apply to the term of office or remuneration of a Managing Agent appointed prior to the appointed day under the Indian Companies Act, 1913, as in force in the
1913, as in force
IN the Retroceded area
immediately

	before that day
	2. This Act shall
	read as if the
	following section
	had been
	inserted therein
	as Section 252.
Enactments	Modifications
applied	and restrictions
	"Section 252. All
	Companies
	incorporated
	outside the
	Retroceded area
	and having
	places of
	business in the
	Retroceded area
	which have

complied with
the
requirements
laid down in
Section 277 of
the Indian
Companies Act,
1913 as in force
in the
Retroceded area
before the
appointed day
shall be deemed
to have complied
with the
requirements
laid down in this
Act".
2 In Cartion

JCLIVII 277-K(3) after the words "Government securities" add "or Government of India securities or other securities approved by the Government", and at the end of Section 277-K(3) add the following proviso: "Provided further that every banking

company in the Retroceded area which has complied with the requirements of Section 277-K of the Indian Companies Act, 1913, as in force in the Retroceded area immediately before the appointed day shall be deemed to have complied with the requirements of

this section". 4. To Section 282-B(2) the following proviso shall be added: "Provided that a Provident Fund constituted in the Retroceded Area prior to the appointed day which has complied with the requirements of Section 282-B(2) of the Indian Companies Act,

1913, as in force in the Retroceded area immediately before that day shall, where it pertains to the Retroceded area, be deemed to have complied with the requirements of this section".

<u>SCHEDULE B</u> Indian Divorce Act, 1869



The Indian 1869 (IV of 1869)

(1) The Divorce Act, provisions of the Act as applied shall be applicable only to persons to whom the Special Marriage Act, 1872, as in force in the Retroceded area applies and to persons not being British subjects who profess the

Christian
religion
(2) In
Section 1
omit "and
shall come
into
operation on
the first day
of April,
1869"
(3) In
Section 2
omit the first
paragraph
(4) In
Section 3
omit clauses
(1) and (2)

The Special Marriage Act, 1872 (III of 1872)	force in the Retroceded
The Indian Majority Act, 1875 (IX of 1875)	area" (1) Omit the second sentence of Section 1 (2) In Section 3 for "British India" substitute

	"India or the Retroceded area"
The Khazis	Omit the
Act, 1880	second
(in of 1880)	paragraph-of
	Section 1
The Indian	(1) In Section
Trusts Act,	1 omit the
1882 (II of	words from
1882)	"and it shall
	come into
	force" to
	"British India"
	(2) In Section
	20:
	(i) clauses (a)
	to (d) shall
	stand

unmodified
and the
modifications
set out in
Section 6 of
this Act shall
not apply;
(ii) at the end
of clause (d)
insert "or in
debentures or
other
securities for
money issued
by the
Government
of Mysore or
in debentures
or other

	securities for money issued by or on behalf of any local authority under powers conferred by any law in force in Mysore"; (iii) in clause (e) for "British India" substitute, "India or in Mysore".
The	Omit sub-
Mussalman	section (2) of
Wakf	Section 1

Validating Act, 1913 (VI of 1913)	
The Indian Boilers Act, 1923 (V of 1923)	 (1) Omit sub- sections (2) and (3) of Section 1 (2) Omit (2) Omit clause (aa) of Section 2 (3) Omit Section 27-A (4) In Section 28, for the word "Board" substitute "Government"

The Provident Funds Act, 1925 (XIX of 1925)	 (1) Omit sub- sections (2) and (3) of Section 1 (2) In sub- sections (1), (2) and (3) of Section 8 for "appropriate Government" substitute "Government" and omit sub- section (4)
The Indian Succession Act, 1925 (XXXIV of 1925)	(1) Omit Section 57

	(2) In Section
	58, omit the
\ \	words "save
ā	as provided
ł	by Section
	57"
((3) Omit
	Sections
	264(2) and
	265(2),
F	Proviso to
	Sections 273,
	274, 276(3),
	278(2), 279,
	283(3), 298,
	300, 380, 382
ā	and 390, item
	(iv) in Section

The Child Marriage Restraint Act, 1929 (XIX of 1929)	391 and Schedule in (1) Omit sub- sections (2) and (3) of Section 1
	(2) In Section8, omit "aPresidency
	Magistrate or"
The Parsi Marriage and Divorce Act, 1936 (in) of 1936)	(1) Omit sub- sections (2) and (3) of Section 1

The	Omit sub-
Employers'	section (2) of
Liability Act,	'Section 1
1938 (XXIV	
of 1938)	(1) Omit sub-
Employment	section (2) of
of Children	Section 1,
Act, 1938	clause (a) of
(XXVI of	Section 2,
1938)	sub-section
	(2) of Section
	3, in sub-
	section (3) of
	Section 5, the
	words "a
	Presidency
	Magistrate or"
	and Section 8

	 (2) In Section 3-B, omit the words "after the 1st day of October, 1939"
	(3) In Sections 6 and 7 for
	"Competent Authority"
	substitute
	"Government"
The	Omit sub-
Arbitration	sections (2)
Act, 1940	and (3) of
(X of 1940)	Section 1
The	(1) For "Civil
Bangalore	and Military

Municipal	Station"
Law, 1897	wherever it
	occurs read
	"Civil Station"
	(2) In Section
	50(1) omit
	the words
	from "the
	officer holding
	the
	appointment
	of" to the
	end, and
	substitute the
	words "any
	Magistrate
	having
	jurisdiction in
	the station by

whom under the directions of the Government or the District Magistrate such class of cases is to be tried" "

<u>SCHEDULE C</u> Succession Act, 1865, as applied to Mysore



2.	
	Marriage Prevention
3.	Act, 1894. The Succession
	Certificates Act,
	1914.
4.	The Probate and
	Administration Act,
	1914.
5.	The Provident Funds
	Act, 1916.
6.	The Arbitration Act,
	1917.
7.	The Mysore Steam
	boilers and Prime